

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 586
(To be answered on the 22nd July 2021)**

INSURANCE COVER FOR DRONE

586. SHRI SHANMUGA SUNDARAM K.

Will the Minister of CIVIL AVIATION

ताम्र विमानतंत्र मंत्री

be pleased to state:-

- (a) whether the Government proposes to bring comprehensive insurance cover for drones under aviation liability instead of following Motor Vehicles Act;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether the drone operators are having a minimum third-party liability at present which is insufficient to meet the claims in case of major accident to people and if so, the details thereof;**
- (d) whether the Government also proposes to increase the third-party liability at par with aviation or aircraft liability; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

ताम्र विमानतंत्र मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (e) As per Unmanned Aircraft System (UAS) Rules, 2021, all unmanned aircraft except the nano class shall be operated in India with a valid third party insurance policy to cover the liability that may arise on account of a mishap involving such unmanned aircraft and causing death or bodily injury to any person or damage to property.

The compensation payable in such cases shall be assessed in such a manner and procedure as specified in the Motor Vehicles Act, 1988 and rules made there under.
